



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 216/2026

IN THE MATTER OF:

Shriya Kumawat ...Applicant
Versus
Union of India & Ors. ...Respondents

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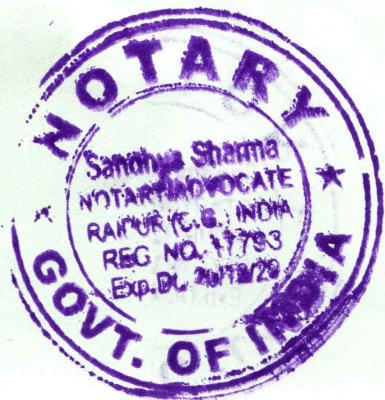
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Place: New Delhi



17 JUL 2026



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 216/2026

IN THE MATTER OF:

Shriya Kumawat

...Applicant

Versus

Union of India & Ors.

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**REPLY AND COMPLIANCE AFFIDAVIT ON BEHALF OF CHHATTISGARH
ENVIRONMENT CONSERVATION BOARD IN COMPLIANCE WITH
ORDER DATED 09.04.2026 PASSED BY THIS HON'BLE TRIBUNAL IN THE
PRESENT MATTER READ WITH ORDER DATED 06.08.2019 PASSED BY
THIS HON'BLE TRIBUNAL IN O.A. NO. 681/2018.**

I, Manish Kashyap, S/o. Late Shri B. P. Kashyap, aged about 59 years, currently posted as Superintendent Engineer and Authorized Representative of Chhattisgarh Environment Conservation Board having office at Paryavas Bhawan, North Block, Sector-19, Nava Raipur, Atal Nagar, District Raipur, Chhattisgarh – 492002, do hereby solemnly affirm on oath and declare as under:

1. That the present Original Application was filed raising the issue in respect of the implementation of the CPCB directions concerning retrofitting of Emission Control Devices/Equipment ("RECD") in the Diesel Generators ("DG") to control the emission. In furtherance of the Order dated 06.08.2019 passed by this Hon'ble Tribunal in O.A. No. 681/2018 whereby CPCB was directed to consider the said issue, CPCB issued a circular providing "System and Procedure for Emission Compliance Testing of Retro-fit Emission Control Devices (RECD)" for diesel power generating set engines up to the gross mechanical power of 800 kW.



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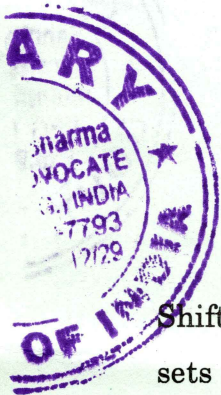


2. That, in light of such directions and circular passed by the CPCB, several states have issued directions to have retrofitting of RECD in DG set with different capacities.
3. That the Applicant in the present case relied upon Clause 4.7(9) of the National Clean Air Programme, 2019 ("NCAP") to submit that the necessary compliance of the CPCB directions is required to be done by all the State Respondents herein and that they have failed to comply with the same. The Applicant further relied on Section 12 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 in support of her submission that the CPCB directions are not being complied with by the states falling in the NCR region.
4. That, in view of the aforesaid submissions and facts, it is respectfully submitted that Chhattisgarh Environment Conservation Board ("CECB") has duly complied with the CPCB directions. *Vide* Office Order of CECB dated 17.06.2026, in exercise of its powers under Sections 17(1)(g), 17(1)(i) and 17(1)(j) read with Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 ("Air Act"), all industries, commercial establishments, hospitals, educational institutions, hotels, residential complexes and other establishments operating DG sets of capacity 125 kVA and above in the state of Chhattisgarh were directed to:
 - (a) Retrofit all operational DG sets of capacity 125 kVA and above with an EmissionControl Device (ECD)/Equipment having a minimum specified Particulate Matter(PM) capturing efficiency of at least 70%, tested as per ISO-8178 D2 cycle which is 5 mode test cycle for equivalent kVA rating by any of the CPCB-recognized/approved laboratories.

Or



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Shift to gas-based generator sets by replacing existing diesel-based DG sets with gas-based DG sets wherever technically and economically feasible;

- (b) Maintain records of installation, testing certificates, operation and maintenance of the Emission Control Device and produce the same to officials of the Chhattisgarh Environment Conservation Board, whenever required;
- (c) Ensure that DG sets comply with all applicable emission and noise standards notified by CPCB/MoEF&CC from time to time; and
- (d) Submit a half yearly compliance report of this direction to the concerned Regional Office of the Chhattisgarh Environment Conservation Board.

That, in order to ensure the compliance of the said Office Order, CECB laid down that failure to comply with these directions shall attract action under the provisions of the Air Act and other applicable laws.

A true copy of the Office Order bearing No. 2964/TS/CECB/2026 dated 17.06.2026 issued by the Chhattisgarh Environment Conservation Board is marked herewith and annexed as **ANNEXURE R-1**.

- 5. That it is, therefore, submitted that CECB has duly complied with the Order dated 09.04.2026 passed by this Hon'ble Tribunal in the present matter read with Order dated 06.08.2019 passed by this Hon'ble Tribunal in O.A. No. 681/2018.
- 6. That, CECB has the highest regard and respect for the orders passed by this Hon'ble Tribunal and, accordingly, all sincere efforts have been made to comply with the Order dated 09.04.2026 passed by this Hon'ble Tribunal.

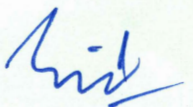



DEPONENT

07 JUL 2026

**VERIFICATION**

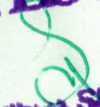
Solemnly verified at Raipur on this 17th day of July 2026 that the contents of my above-mentioned affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.


DEPONENT

IDENTIFYING WITNESS

Yogendra Kumar Verma
Jeevan Lal Verma
Nehru Nagar, Bhilai
9617093426

ATTESTED


Sandhya Sharma
Notary/Advocate
RAIPUR, C.G. ROAD

17 JUL 2026



**CHHATTISGARH ENVIRONMENT CONSERVATION BOARD**

Paryavas Bhawan, North Block, Sector-19

Nava Raipur Atal Nagar - 492002, District-Raipur (C.G.)

email - hocecb@gmail.comNo. 2964 /TS/CECB/2026Nava Raipur Atal Nagar, Raipur, dated 17/6 /2026**:: Office Order ::**

Subject: Retrofitting of Emission Control Devices (RECDs) / Equipment in Diesel Generator (DG) Set of 125 kVA and above in the State of Chhattisgarh – Directions issued.

Whereas, particulate matter emissions due to operation of Diesel Generator (DG) sets have been identified as one of the significant sources of air pollution and have been taken cognizance of under the National Clean Air Programme (NCAP) and by the Hon'ble National Green Tribunal in Original Application No. 681/2018;

Whereas, the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, has launched the National Clean Air Programme for prevention, control and abatement of air pollution levels in the country at urban and regional levels. Diesel Generator sets are recognized as a significant source of particulate matter emissions in urban areas;

Whereas, the Hon'ble National Green Tribunal, vide its orders in O.A. No. 681/2018, has emphasized the need for reduction of particulate matter emissions and has directed the concerned authorities to take appropriate measures for controlling emissions from existing DG sets, including retrofitting of emission control devices;

Whereas, Chhattisgarh Environment Conservation Board is entrusted with the responsibility of prevention, control and abatement of air pollution under the provisions of the Air (Prevention and Control of Pollution) Act, 1981;

Now, therefore, in exercise of the powers conferred under Section 17(1) (g) (i) (j) read with Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, all industries, commercial establishments, hospitals, educational institutions, hotels, residential complexes and other establishments operating DG sets of capacity 125 kVA and above within the State of Chhattisgarh are hereby directed to:

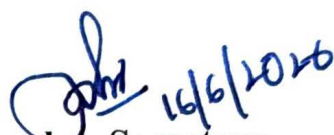
1. Retrofit all operational DG sets of capacity 125 kVA and above with an Emission Control Device (ECD)/Equipment having a minimum specified Particulate Matter (PM) capturing efficiency of at least 70%, tested as per ISO-8178 D2 cycle which is 5 mode test cycle for equivalent kVA rating by any of the CPCB-recognized/approved laboratories.

or

Shift to gas-based generator sets by replacing existing diesel-based DG sets with gas-based DG sets wherever technically and economically feasible.

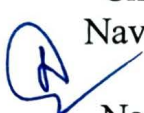
2. Maintain records of installation, testing certificates, operation and maintenance of the Emission Control Device and produce the same to officials of the Chhattisgarh Environment Conservation Board, whenever required.
3. Ensure that DG sets comply with all applicable emission and noise standards notified by CPCB/MoEF&CC from time to time.
4. Submit a half yearly compliance report of this direction to the concerned Regional Office of the Chhattisgarh Environment Conservation Board.

Failure to comply with these directions shall attract action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and other applicable laws.


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District – Raipur (C.G.)

Endt. No. /TS/CECB/2026
Copy to,

 Nava Raipur Atal Nagar, Raipur, dated / /2026

1. Secretary, Government of Chhattisgarh, Housing and Environment Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District – Raipur (C.G.) for information please.
2. All Officers, Head Office, Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar, District – Raipur (C.G.) for information and necessary action.
3. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raipur/Durg–Bhilai/Bilaspur/Raigarh/Korba/Ambikapur/Jagdalpur for information and necessary action.
4. Notice Board.


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District – Raipur (C.G.)